GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4277
ANSWERED ON:20.12.2011
DISPUTED LAND BETWEEN INDIA AND BANGLADESH
Baske Shri Pulin Bihar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the areas of disputed land between India and Bangladesh;
- (b) whether any agreement has been signed by India and Bangladesh to settle the matter;
- (c) if so, the details thereof; and
- (d) if not, the steps taken by the Government to settle the long pending dispute?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Protocol to the Agreement Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters, 1974, was signed during the visit of the Prime Minister to Bangladesh on September 06, 2011 to address the outstanding land boundary issues pertaining to the un-demarcated land boundary, exchange of enclaves and territories in adverse possession. The implementation of the Protocol will preserve status quo on territories in adverse possession and will result in exchange of enclaves. The protocol is based on the situation on the ground, takes into account the wishes of the people residing in the areas involved and was prepared in close consultation and concurrence of the State Governments concerned.